

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2982  
TO BE ANSWERED ON 21.03.2018**

**RETRENCHMENT OF LABOUR WITHOUT SEEKING GOVERNMENT  
APPROVAL**

**2982. SHRI D. KUPENDRA REDDY:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether Government has approved the proposal of various States to amend the Industrial Disputes Act so that factories employing upto 300 workers can close or retrench labour without seeking Government approval; and**
- (b) if so, the details thereof and the reasons therefor?**

**ANSWER**

**MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): Ministry of Labour & Employment has given concurrence to the proposals received from State Governments of Gujarat, Jharkhand, Madhya Pradesh, Rajasthan, Haryana, Andhra Pradesh, Maharashtra and Assam to raise the threshold limit of workman from 100 to 300 for the purpose of applicability of Chapter V B of Industrial Disputes Act, 1947 relating to lay - off, retrenchment and closure for which the appropriate Government is the State Government.**

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